

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 231 of 2012

Dated : 21st January, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Jindal Stainless Ltd.

.... Appellant (s)

Versus

Dakshin Haryana Bijli Vitran
Nigam & Anr.

...Respondent (s)

Counsel for the Appellant(s):

Mr. R.K. Jain
Ms. Aanchal Mullick
Mr. Sudeep Dey
Mr. Saket Sikri

Counsel for the Respondent(s):

Mr. M.G. Ramachandran
Ms. Swapna Seshadri for R.1

ORDER

Mr. M.G. Ramachandran, the learned counsel appearing on behalf of Respondent No.1 seeks some time to file the reply. Accordingly, he is directed to file the same on or before 11.02.2013 after serving copy on the other side.

Post the matter on **22.02.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member
ts/vs

(Justice M. Karpaga Vinayagam)
Chairperson